

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.777/2017**

**Date of Decision: 29.01.2018.**

***CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

Ubed Khan s/o Waheed Khan  
 Occu: Casual Labour.  
 R/at Daulatabad, Tq & Dist.  
 Aurangabad – 431 005.  
 O/at Daulatabad Fort,  
 Tq & Dist. Aurangabad 431 005. ... *Applicant*  
*(Advocate Shri P.A. Kulkarni )*

**Versus**

1. Union of India, through its  
 Secretary, Ministry of Culture,  
 Janpath, New Delhi 110 011.
2. The Director General  
 Archaeological Survey of India  
 Janpath Marg, New Delhi 110 011.
3. The Superintendent  
 Archaeological Survey of India  
 Bibi-Ka-Maqbara, Aurangabad Circle,  
 Aurangabad 431 004.
4. The Conservation Assistant  
 Archaeological Survey of India  
 Daulatabad, Tq. Dist  
 Aurangabad 431 005. ... *Respondents*

**ORDER** (Oral)  
*Per : Shri A.J. Rohee, Member (J)*

Today when the matter is called out  
 for admission, Applicant and Shri P.A.  
 Kulkarni, learned Advocate for him both  
 remained absent without any intimation, even

on repeated calls between 11.30 am to 1.30 pm. We have carefully perused the case record.

**2.** In this OA, the applicant has sought for the following reliefs:

*“8.a) The Original Application may kindly be allowed.*

*8.b) By issuing appropriate orders /directions respondents may kindly be directed to consider the applicant for the said post of Monument attendant.*

*8.c) By issuing appropriate orders directions respondents may kindly be directed to grant temporary status and regularize the service of applicant with all consequential benefits.*

*8.d) Any other relief to which the applicant is entitled may kindly be granted in favour of the applicant.”*

**3.** This OA is filed on 14.10.2016. On scrutiny the office has settled as many as six office objections. The learned Advocate for the Applicant thereafter vide communication dated 06.07.2017 is called upon to appear and to remove the office objections, so that the matter can be listed for admission before this Tribunal. However, nothing has been heard from the other end and hence Registry has placed this matter before this Tribunal for admission.

**4.** Considering the absence of the applicant and his Advocate inspite of notice, the OA cannot proceed further. It appears that the applicant has lost interest in the matter.

**5.** In view of this, the OA stands dismissed in default of appearance of the applicant and his Advocate at admission stage and also for failing to remove the office objections.

**6.** Registry is directed to forward certified copy of this order to both the parties.

***(R. Vijaykumar)***  
***Member (A)***

***(Arvind J. Rohee)***  
***Member(J)***

*dm.*